

GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY

No. F/02/07/2020/S.1/48

Date : 14/04/2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA), is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi and that there is a need for consistency in the application and implementation of various measures of NCT of Delhi while ensuring maintenance of essential services and supplies, including health infrastructure,

And whereas, vide order dated 24.03.2020 issued by Secretary (Health & Family Welfare) the Standard Operating Procedure to ensure the unhindered operation of construction/maintenance, manufacturing, processing, transportation, distribution, storage, trade/commerce and logistics related to all the essential services/establishments and commodities was laid down to ensure the effective operation of the lockdown,

And Whereas, Delhi Disaster Management Authority (DDMA) has issued subsequent orders/instructions dated 26.03.2020, 27.03.2020, 28.03.2020 and dated 13.04.2020 to all DMs, Delhi, all District DCPs and Commissioner, (Trade & Tax) respectively in regard to issue of e-passes/passes/authorization to all wholesalers/on-line retailers/operators/wholesale distributors/manufacturers/C&F agents in order to facilitate the movement of goods,

And whereas, Govt. of India has extended the lockdown period all over India, including the territory of NCT of Delhi, further w.e.f. dated 15.04.2020 to 3<sup>rd</sup> May, 2020 to curb the menace of COVID-19,

Now therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, Govt. of NCT of Delhi hereby directs that in view of extension of lockdown period by Govt. of India, **the validity of passes/e-passes/authorization letters (issued by offices of District Magistrates/District Deputy Commissioners of Police/Head of the Departments or gazetted officers authorised by them) expiring on 14.04.2020 is hereby extended till 3<sup>rd</sup> May 2020. There shall be no need to re-validate these from the issuing authority concerned.**



(Vijay Dev)

Chief Secretary, Delhi

To,

1. All Additional Chief Secretaries/Pr. Secretaries/Sécretaries/HODs, GNCT of Delhi.
2. All District Magistrates, Delhi.
3. All District Deputy Commissioner of Police

Copy for information to :-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Addl. Chief Secretary, Home, GNCTD.
5. Commissioner of Police, Delhi
6. Divisional Commissioner – cum – Pr. Secretary(Revenue), GNCTD.
7. Secretary (Health & Family Welfare), Delhi.
8. Director, DIP, Delhi for wider publicity.
9. SIO, NIC for uploading the same on the Website of Delhi Government.